

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.16
IA (Comp. Act) 5/GB/2022
In IA No.28/GB/2020
In TA No.40/GB/2016
In TP No.26/GB/2016
[C.P.No.80 of 2000]**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2023**

In the matter of:

Pravir Kumar Roy ... Applicant / Respondent No.2
in original Company Petition

IN

(Kamakhya Kumar Roy

V/s

Bogidhola Tea & Trading Co. Pvt. Ltd. & Ors.)

Section: Under Section 420(2) of the Companies Act, 2013 read with Rule 11, 154 and 155 of NCLT Rules, 2016

<u>S. NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATIO</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NONE	-	Applicants	Present in Video
2.	NONE	-	Respondents	Conference

ORDER

Date of Order: 19.01.2023

This matter is taken up through Video Conferencing. When the matter is called on, no one is present either on behalf of the Applicants or the Respondents. The matter is adjourned.

2. **List the case along with the other related matters on 24.02.2023.**

Sd/-

(Prasanta Kumar Mohanty)
Member (Technical)
/D-19.01.2023/

Sd/-

(Deep Chandra Joshi)
Member (Judicial)